

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 96/MP/2015**

Subject : Petition filed under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium term Open Access inter-State Transmission and related matters) Regulations, 2009.

Date of hearing : 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : M/s Chettinad Power Corporation Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Ms. Swapna Seshadri, Advocate for the petitioner  
Shri Sitish Mukherjee Advocate, PGCIL  
Ms. Akansha Tyagi, Advocate, PGCIL  
Ms. Ashima Mandla, PGCIL

**Record of Proceedings**

Learned proxy counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter.

2. The Commission directed to list the matter for hearing on 11.8.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**